CENTRAL ADMINISTRATIVE TRIBUNAL,
ADDITIONAL BENCH,
ALLAHABAD

Dated : Allahabad this the 4th day of February,1997.

Coram : Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T. L. Verma, Member-J

Contempt Petition No. 83 of 1996

in

O.A.No. 482 of 1995.

Yashwant Kumar Vishwakarma,
son of late Shri Manik Chandra Vishwakarma,
Resident of 117/24/138, Khuldabad,
District Allahabad.   ....Applicant.

(THROUGH   ADVOCATE   SRI RAJENDRA DOHBAL)

Versus

1. Brig L. V.Sadashivah, Commandant,
   508, Army BaseWorkshop, Allahabad.
   Fort, Allahabad-211005.

2. Brig. R.S.Batra , Office-in-Charge,
   EME Depot.,Secunderabad(A.P)

3. Lt. Gen. B.K.Kapoor, D.G.E.M.E.,
   Army Headquarters, New Delhi-11.

                              ...Respondents.

(Through counsel Sri N.B.Singh)

<u>O R D E R</u>

(By Hon'ble Mr. S. Das Gupta, Member-A)

         This contempt application arises out of the
direction contained in the Tribunal's judgement and order
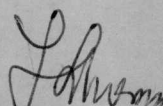dated 3.5.1996 by which O.A.No. 482 of 1995 was disposed

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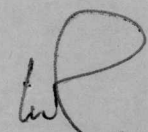
of with certain directions.

2.   The operative portion of the aforesaid order
reads as follows :-

> 'In view of the above, I direct the respondents
> to take a decision on the request of the
> applicant for compassionate appointment and in
> case he is otherwise found fit, he may be offer-
> ed a suitable appointment within a period of
> three months from the date of communication of
> this order."

3.   The respondents have filed a Short Counter-
Affidavit in which it has been specifically stated that
after considering the representation of the applicant,
he has been given an appointment on the post of Lower
Division Clerk in a temporary capacity with effect from
11.12.1996 and he has since joinded that post. A copy of
the appointment letter dated 11.12.1996 has also been
annexed. The applicant has not filed any rejoinder-
affidavit to controvert the aforesaid averments.

4.   In view of the foregoing, we are satisfied
that the direction of the Tribunal has been fully complied
with . The contempt proceedings are, therefore, dropped and
the notices issued are discharged.

Member-J   Member-A

(pandey)